

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S SARASH EXPORTS SERVICES PRIVATE LIMITED**

1.	Name of Corporate Debtor	M/S SARASH EXPORTS SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	24/09/2009
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES – DELHI
4.	Corporate Identity Number of Corporate Debtor	U51909DL2009PTC194669
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office:- M-70, GREATER KAILASH-1 NEW DELHI DL 110048 IN
6.	Date of closure of Insolvency Resolution Process	23.12.2021
7.	Liquidation commencement date of Corporate Debtor	23.12.2021 (By the order of the Hon'ble NCLT, Delhi in CP (IB No.05/ND/2019). (A copy of the same was received by the Liquidator on 20.01.2022).
8.	Name and Registration Number of Insolvency Professional Acting as Liquidator	Mr. Umesh Chand Goyal IBBI/IPA-001/IP-P01876/2019-20/12974
9.	Address and e-mail of the liquidator, as registered with Board	Address: AAA Insolvency Professionals LLP, E-10A, Kailash Colony, Near Greater Kailash-1, New Delhi ,110048 E Mail: goyaluc.ip@gmail.com



10.	Address and e-mail to be used for correspondence with the Liquidator	Address: AAA Insolvency Professionals LLP E-10A, Kailash Colony, Near Greater Kailash-1, New Delhi – 110 048 E Mail: sarash@aaainsolvency.com
11.	Last date for submission of Claims	18.02.2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, has ordered the commencement of liquidation of **M/S SARASH EXPORTS SERVICES PRIVATE LIMITED** on 23th December 2021 (order received by the liquidator on **20th January 2022**), under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **SARASH EXPORTS SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **18th February, 2022**, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All Other Stakeholders may submit the proof of claims in person, by post or by electronic Means. The prescribed forms may be downloaded from the following link:

<http://ibbi.gov.in/downloadform.html>.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Umesh Chand Goyal- Insolvency Professional, 21/02/22

Liquidator in the matter of Sarash Export Services Pvt. Ltd.

Vide order dated 23/12/2021 by Hon'ble NCLT, New Delhi

Registration No. IBBI/IPA-001/IP-P01876/2019-20/12974

Date: 21st January 2022

Place: New Delhi